## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

I.A. 2/2017 & IA 3/17 with TP. No 19/397-398/NCLT/AHM/2016(New) C.P. No. 49/397-398/CLB/MB/2011(Old)

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

Name of the Company:

Dilip Narpatlal Shah & Ors.

V/s.

Millenium Knit Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

**SIGNATURE** REPRESENTATION DESIGNATION S.NO. NAME (CAPITAL LETTERS) PETITIONER Mulisquela 1. PAVAN S GODIAWALA ADVOCATE 2. SHRI NAVIN PAHWA Kesp 1-3 SR. ADV RITU SHAM ADV' FOR THAKKAR AND RAHWA

ROSP 4 3. PRATIKY. JASAN-Dhrumil Mendonst (Advs) For Midnow)

## **ORDER**

Learned Advocate Mr. Pavan Godiawala present for Petitioners. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondents No. 1 to 3. Learned Advocate Mr. Dhrumil Merchant i/b Learned Advocate Mr. Pratik Jasani present for Respondent No. 4.

The matter is part heard by the Single bench.

Hence this matter may be listed before Single bench on 20.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.